
(2020) 12 SEBI CK 0049

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 224, 231 Of 2020, Miscellaneous Application No. 222 Of 2020

Gautam Thapar & Ors

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 09-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0049

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Janak Dwarkadas, Somasekhar Sundaresan, Marezban P. Bharucha, Sneha Jaisingh, Mehul Jain, Aniruddha Banerji, Jaidhara, Shah, Fredun De Vitre, Mihir Mody, Arnav Misra, Zal Andhyarujina, Nausher Kohli, Narendra Dingankar, Sohil Shah, Etc

Judgement

1. The arguments of Shri Janak Dwarkadas, the learned senior counsel for the appellant in Appeal No. 224 of 2020 has concluded. Put up tomorrow

i.e. on December 10, 2020 for the arguments of Shri Pradeep Sancheti, the learned senior counsel for the appellant in connected appeal.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.